

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE.**

I.A. No. 836 OF 2025 (WZ)

**IN**

APPEAL No. 611 OF 2025 (WZ)

**IN THE MATTER OF :**

Mr. RUPESH SHINKRE & ORS. ... APPELLANTS

**VERSUS**

M/s. MORMUGAO PORT TRUST & OTHERS....RESPONDENTS

**REPLY OF THE RESPONDENT No. 1, MORMUGAO**

**PORT AUTHORITY TO THE APPLICATION FOR**

**CONDONATION OF DELAY.**

1. The present Appeal is being filed challenging the Environmental & CRZ Clearance dated 21<sup>st</sup> July 2025 for 'deepening of approach channel for capsized vessels at Mormugao

*Salkar*

Port' by Mormugao Port Trust (now known as Mormugao Port Authority).

2. At the outset it is pertinent to note that though paragraph 9 of the Order dated 02.12.2025 requires the Appellants to take necessary steps for service of notice on the respondents within a week, it is only vide email dated 24.01.2026 that the Counsel for the Appellants has served the said notice on the Respondent No. 1 alongwith scanned copies of the Appeal and IA's.

3. It is respectfully stated that Section 16 of the National Green Tribunal Act, 2010 ('NGT ACT') provides for a limitation period of 30 days to prefer an Appeal to the Tribunal.

However, the proviso to Section 16 of the NGT Act stipulates that the Tribunal, if it is satisfied that the Appellant was prevented by sufficient cause from filing the Appeal within the



*Salkar*

said period, allow it to be filed within a further period not exceeding sixty days.

4. It is respectfully submitted that the present Appeal filed on 23<sup>rd</sup> September 2025 is beyond the period of limitation as stipulated in Section 16 of the NGT Act.

5. It is respectfully submitted that, in the Application for Condonation of Delay, the Appellants have miserably failed to satisfy and demonstrate that they were prevented by sufficient cause from filing the Appeal within the limitation period.

6. It is respectfully submitted that the Appellants have failed to explain an adequate and enough reason which prevented them to approach the Tribunal within limitation.

7. It is respectfully submitted that the pleadings in paragraph 3 of the Application are very sketchy and without any specific or particular details justifying the request for condonation



*Sarkar*

of delay. The said pleadings also do not make out any semblance of a sufficient cause for condonation of delay.

8. In the circumstances, as aforesaid, it is respectfully submitted that the Application for Condonation of Delay is devoid of any merit and deserves to be dismissed.

Dated : 30.01.2026.

  
**Mrs. Saachee Sujay Salkar**  
(Law Officer Gr. II and  
Constituted Attorney of the  
Board of Mormugao Port  
Authority, Respondent No. 1)  
**Saachee Sujay Salkar**  
**Law Officer & Constituted**  
**Attorney of the Board of**  
**Mormugao Port Authority**



VERIFICATION

I, Mrs. Saachee Sujay Salkar, aged 49 years, residing at Povorim, Goa, Law Officer Gr. II and Constituted Attorney of the Board of Mormugao Port Authority, Respondent No. 1 say that the statements of facts made in the Reply are on the basis of information derived from records to which I have access and submissions made therein are on the basis of legal advice which I believe to be true.



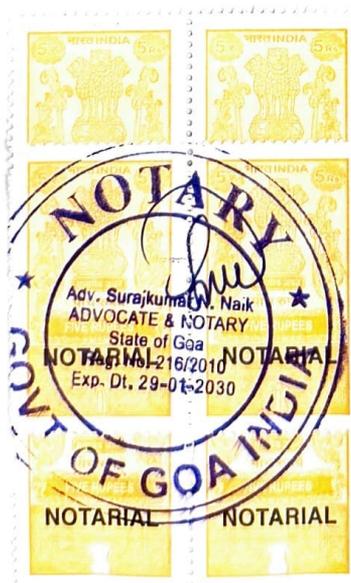
Vasco da Gama, Goa.

Dated : 30.01.2026.

*Salkar*

(Mrs. Saachee Sujay Salkar)

**Saachee Sujay Salkar  
Law Officer & Constituted  
Attorney of the Board of  
Mormugao Port Authority**



Executed before me

by Mrs. Saachee Sujay Salkar Law Officer & Attorney of Board of MPA

which I attest

*Naik*

Adv. Surajkumar N. Naik

NOTARY

STATE OF GOA

33, Ground Floor, Apna Bazar, Bldg. VASCO-DA-GAMA, GOA - 403 802

Date : 30/01/2026

Reg. No.: 1857/2026